

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 278 Dated: 28/05/2018

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farman Ali

S/O Ali Mohd Magrey

R/O Attoo Kulgam

A/P H.No.12-A, Special Government Quarters,

Gandhi Nagar, Jammu

vide notification No.745 dated 02.12.2016 for a period of one year has been extended till **02.12.2018** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beig)
Joint Registrar (Adm.)

No: 1147-53/2P Dated: 28/05/2018

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. President, Bar Association, J&K High Court, Jammu.
6. In-charge N.I.C. High Court of J&K, Srinagar for uploading on the website.
7. Mr. Farman Ali, Advocate
.....for information and necessary action.

Joint Registrar (Adm.)